

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
STARRED QUESTION NO. 289
TO BE ANSWERED ON THE 5TH AUGUST, 2022**

ADULTERATION IN FOOD PRODUCTS AND CONSUMABLE ITEMS

***289. SHRI GIRISH BHALCHANDRA BAPAT:
SHRI RAHUL RAMESH SHEWALE:**

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether adulteration in food products and consumable items is increasing in the country, if so, the details thereof;
- (b) whether the Government proposes to strengthen the mechanism to check adulteration in food products and consumable items in the country;
- (c) if so, the details thereof and the steps taken/ proposed to be taken by the Government to check adulteration among food products and consumable items;
- (d) the number of food samples analysed, found non-conforming and action taken against the concerned Food Business Operators during each of the last three years, State/UT-wise particularly in Odisha;
- (e) whether there has been a shortage of manpower and equipment in the State Food Laboratories (SFL) in the country; and
- (f) if so, the details thereof, including the corrective measures taken by the Government to address the same?

**ANSWER
THE MINISTER OF HEALTH AND FAMILY WELFARE
(DR MANSUKH MANDAVIYA)**

(a) to (f) A Statement is laid on the Table of the House.

**STATEMENT REFERRED TO IN REPLY TO LOK SABHA
STARRED QUESTION NO. 289* FOR 5TH AUGUST, 2022**

(a) to (d): The implementation and enforcement of provisions under Food Safety and Standards (FSS) Act, 2006 and Rules and Regulations made there under primarily lies with the State/UT Governments. To ensure compliance with these provisions, State/UT Governments undertake regular surveillance, monitoring and inspection activities.

Samples of food items are drawn by State Food Safety Officers and sent to the laboratories recognised by Food Safety and Standards Authority of India (FSSAI) for analysis. In cases where samples are found to be non-conforming to the provisions of the Act and the Rules and Regulations made there under, recourse is taken to penal provisions under the FSS Act.

FSSAI has provided financial assistance to States/UTs for strengthening of Food Safety eco-system under MoUs. Further FSSAI also provides funds for upgradation of State food testing labs, provision of Mobile Food Testing Labs and establishing microbiology labs. The performance of States/UTs towards improving Food Safety Eco-system is monitored quarterly through meetings of Central Advisory Committee, Video Conferencing and States' visits. Further, FSSAI advises Commissioners of Food Safety of States/UTs to carry out targeted enforcement and surveillance drive to check compliance of food products.

As per information received from States/UTs, details of food samples analyzed, found non-conforming and action taken thereon during the last three years i.e. 2018-19, 2019-2020 and 2020-2021, for which information is available is at **Annexure-I, II and III**.

(e) and (f): The implementation and enforcement of provisions under Food Safety and Standards (FSS) Act, 2006 primarily lies with the State/UT Governments.. However, to address the shortage of manpower and equipment in the State Food Laboratories (SFL), FSSAI is implementing a Central Sector Scheme for “*Strengthening of Food Testing System in the Country including provision of Mobile Food Testing Labs* (SOFTeL) under which State Food Testing Laboratories (SFTLs) are provided funds for setting up lab equipment, installation of high end equipment, establishing microbiology lab. FSSAI has also provided grants to States for National Accreditation Board for Testing and Calibration Laboratories (NABL) accreditation, procurement of Certified Reference Materials, Consumables and for hiring contractual manpower. A grant of Rs. 378.86 Crore has been released to 42 SFTLs in 30 States/ UTs.

Ministry of Food Processing Industries has informed that total 175 Food Testing Laboratories (FTL) have been approved under the central sector scheme of Setting-up/ Up-gradation of Food Testing Laboratories from 2005-06 and on an average 37 persons have been employed in each completed FTL.

Annexure-I

Details of Samples analysed, found non-conforming and action taken for the year 2018-19

S. No.	Name of State/UT	No. of Samples Analysed	No. of Samples found non-conforming	No. of Cases Launched		No. of Convictions / Penalties	
				Criminal	Civil	Convictions	Penalties
1	Andaman & Nicobar Island	268	11	1	90	1	89
2	Andhra Pradesh	4715	692	104	456	29	344
3	Arunachal Pradesh	291	11	1	7	0	6
4	Assam	515	111	7	14	0	5
5	Bihar	4135	372	25	146	0	30
6	Chandigarh	315	30	37	21	30	15
7	Chhattisgarh	988	208	23	27	17	8
8	Dadara & Nagar Haveli	58	6	0	6	0	6
9	Daman & Diu	145	4	0	4	0	0
10	Delhi	2461	485	29	110	38	31
11	Goa	1550	88	1	9	0	17
12	Gujarat	9884	822	22	353	22	237
13	Haryana	2929	737	47	488	5	242
14	Himachal Pradesh	229	43	4	10	4	35
15	Jammu & Kashmir	3600	1416	10	698	1	466
16	Jharkhand	499	208	10	71	0	22
17	Karnataka	3945	456	71	249	0	146
18	Kerala	4378	781	102	565	2	339
19	Lakshdweep	0	0	0	0	0	0
20	Madhya Pradesh	7063	1369	114	1095	8	557
21	Maharashtra	4742	1036	957	910	18	529
22	Manipur	388	56	0	16	0	12
23	Meghalaya	81	3	1	0	0	3
24	Mizoram	124	27	0	0	0	0
25	Nagaland	202	175	0	63	0	63
26	Odisha	327	91	38	123	0	3
27	Puducherry	2037	39	0	0	0	0
28	Punjab	11920	3961	45	1840	3	1762
29	Rajasthan	5760	2147	NA	657	141	686
30	Sikkim	182	17	0	0	0	0
31	Tamil Nadu	5730	2601	666	1718	306	1485
32	Telangana	1760	168	33	191	3	15
33	Tripura	192	8	0	3	0	0
34	Uttar Pradesh	22583	11817	451	8524	73	5526
35	Uttarakhand	755	35	8	28	0	28
36	West Bengal	1,708	384	6	58	0	20

Source: States/UTs,

NA- Information has not been provided by the concerned State/UT

State/UT wise details of Samples Analysed, found non-conforming and action taken for the year 2019-20

S. No.	Name of State/UT	No. of Samples Analysed	No. of Samples found non-conforming	Civil Cases		Criminal Cases	
				No. of Cases Launched	No. of Convictions	No. of Cases Launched	No. of Convictions
1	Andaman & Nicobar Island	613	NA	10	6	0	0
2	Andhra Pradesh	4044	458	442	NA	2	10
3	Arunachal Pradesh	346	10	4	5	0	1
4	Assam	459	129	53	10	14	1
5	Bihar	5665	501	147	8	53	0
6	Chandigarh	384	21	74	NA	20	1
7	Chhattisgarh	1550	305	205	210	56	0
8	Dadara & Nagar Haveli	87	6	12	NA	0	0
8a	Daman & Diu	145	3	3	NA	0	2
9	Delhi	2114	374	341	45	59	60
10	Goa	147	6	6	3	1	0
11	Gujarat	13160	984	579	368	16	4
12	Haryana	2417	473	372	197	30	4
13	Himachal Pradesh	675	129	20	NA	6	1
14	Jammu & Kashmir	3688	950	1395	805	35	3
15	Jharkhand	1039	397	138	49	63	13
16	Karnataka	4551	465	351	211	80	12
17	Kerala	5021	778	359	398	210	8
18	Ladakh	6	0	9	10	0	0
19	Lakshadweep	0	0	0	0	0	0
20	Madhya Pradesh	15717	2575	2083	1588	131	17
21	Maharashtra	5962	1030	1150	666	1045	135
22	Manipur	92	73	17	17	NA	1
23	Meghalaya	133	2	1	0	0	0
24	Mizoram	101	61	0	0	0	0
25	Nagaland	0	0	0	0	0	0
26	Odisha	702	183	61	5	12	0
27	Puducherry	5	5	22	20	0	0
28	Punjab	7053	1394	1990	2161	106	33
29	Rajasthan	6455	1834	903	174	75	0
30	Sikkim	18	NA	0	NA	0	0
31	Tamil Nadu	10528	3155	1779	1273	857	340
32	Telangana	1680	135	111	67	14	NA
33	Tripura	33	8	0	NA	0	0
34	Uttar Pradesh	21193	12568	14575	8881	1787	133
35	Uttarakhand	1211	267	142	126	0	0
36	West Bengal	1781	310	58	42	9	1

Source: States/UTs,

NA- Information has not been provided by the concerned State/UT

Annexure-III

Details of Samples analysed, found non-conforming and action taken for the year 2020-21							
S. No.	Name of State/UT	No. of Samples Analysed	No. of Samples found non-conforming	Civil Cases		Criminal Cases	
				No. of Cases Launched	No. of Cases Convicted	No. of Cases Launched	No. of Cases Convicted
1	Andaman & Nicobar Islands	700	0	16	16	0	0
2	Andhra Pradesh	2329	383	223	216	31	3
3	Arunachal Pradesh	169	15	1	1	1	0
4	Assam	672	109	39	46	2	0
5	Bihar	1224	144	100	55	12	0
6	Chandigarh	292	32	42	54	15	0
7	Chhattisgarh	834	165	246	149	28	0
8	D&N H D&D	75	1	11	0	0	0
9	Delhi	1509	214	243	28	66	58
10	Goa	329	31	1	2	0	0
11	Gujarat	13284	1056	899	402	41	11
12	Haryana	2596	696	651	358	103	1
13	Himachal Pradesh	1568	420	204	16	14	5
14	J&K	4094	871	1554	573	32	2
15	Jharkhand	581	216	204	94	65	0
16	Karnataka	5217	319	151	NA	47	4
17	Kerala	6971	1020	422	389	274	7
18	Ladakh	0	0	18	15	0	0
19	Lakshadweep	0	0	0	0	0	0
20	Madhya Pradesh	10886	2162	2228	1887	126	29
21	Maharashtra	4733	874	911	269	795	80
22	Manipur	235	19	4	4	0	0
23	Meghalaya	48	0	0	0	0	0
24	Mizoram	23	2	0	0	0	0
25	Nagaland	60	1	0	0	0	0
26	Odisha	1037	272	131	32	33	0
27	Puducherry	5	1	22	20	0	0
28	Punjab	6721	873	966	875	64	2
29	Rajasthan	7343	2054	584	NA	56	0
30	Sikkim	32	0	0	0	0	0
31	Tamil Nadu	10766	3443	1463	1363	557	231
32	Telangana	894	98	44	22	14	0
33	Tripura	17	6	0	0	0	0
34	Uttar Pradesh	20613	12479	12514	7810	1486	72
35	Uttarakhand	905	255	285	118	6	0
36	West Bengal	1067	116	18	3	1	1

Source: States/UTs,

NA- Information has not been provided by the concerned State/UT